

605/01

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

for Hearing

19/7

Bench

for Hearing

27/7

Bench

on. 26.7.04

for Hearing

20/7

Bench

on. 21.2.04

Copies of order
prepared for counsel
for both side

21/2/04

Order dated 02.08.2004

Heard the learned counsel of both sides and perused the materials placed on record. In course of hearing it came to our notice that in pursuance of order dated 4.9.2003 in O.A. 456/01 passed by this Tribunal, the Railway Administration vide its letter dated 17.11.2003 has constituted a Committee for considering the cases of ante-dated P.C.R. regularisation. It is in this background, we are inclined, without going into the merits of the case, to remand this matter to the said Committee constituted for the purpose with direction that they should take a decision on the grievance of the applicant, as raised in this O.A., within a period of 120 days from the date of receipt of copy of this order.

With this we dispose of the O.A.

No costs.

VICE-CHAIRMAN

MEMBER (JUDICIAL)